

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**R.P. No. 11 of 2012 in**  
**Appeal No. 97 of 2011**

**Dated : 11<sup>th</sup> March, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Hindustan Chemicals Co. .... Appellant (s)**

**Versus**

**Dakshin Gujarat Vij Co. Ltd. & Ors. ...Respondent (s)**

**Gujarat Urja Vikas Nigam Ltd. & Anr ...Review Petitioner/  
R-2 & R-1**

**Counsel for the Appellant(s): Mr. M.G. Ramachandran**  
**Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri**

**Counsel for Respondent (s): Mr. Susmit Pushkar**  
**Mr. Anchit Oswal**

**ORDER**

The Learned Counsel for both the parties seek some time to get the instructions from their respective clients. So, post the matter for further hearing on **02.04.2013**.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**mk/ak**